



2026:AHC:14441

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1655 of 2026

Smt Vimla Pathak

.....Petitioner(s)

Versus

Additional Commissioner Administration And 11
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Kumar Tyagi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.1 to decide the Appeal No.1263 of 2023, Computer Case No.C202311000001263 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid appeal expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 20, 2026

Pramod Tripathi